

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 394/99

Date of Order : 12.3.99

BETWEEN :

Ch.V.Prasada Rao

.. Applicant.

AND

1. The Chief General Manager,
(Telecom), A.P.Circle,
Doorsanchar Bhavan, Nampally,
Hyderabad.
2. The General Manager (Telecom),
Visakhapatnam.
3. The Telecom District Manager,
Ongole, Prakasam District.
4. The Sub-Divisional Officer,
Telecom, Markapur, Prakasam Dist. .. Respondents.

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Counsel for the Applicant .. Mr. K.Ananda Rao

Counsel for the Respondents .. Mr.B.N.Sharma

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

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Mr.Adeiah for Mr.Ananda Rao, learned counsel for the applicant and Mr.B.N.Sharma, learned standing counsel for the respondents.

.. 2 ..

2. The applicant herein was engaged as casual mazdoor on daily wages w.e.f. 1.6.83 by R-4. He was discharged w.e.f. 31.3.86.

3. He has filed this OA for a declaration that the action of the respondents in not engaging him as casual mazdoor when the work is available is arbitrary, illegal and for a consequential direction to re-engage the applicant as mazdoor before appointing any fresh candidate on priority basis by entering the name of the applicant into the register as mazdoor.

4. The applicant was discharged in 1986. He has not approached this Tribunal in time. There is a delay of nearly 13 years and odd. We ^{are} ~~have~~ dismissing the OA only on the ground of delay and laches. But however we make it clear that the dismissal ^{shall} ~~does~~ not come in the way of the respondents considering him ^{for re-engagement} as casual mazdoor in future in preference to freshers from open market having regard to his past experience.

5. With the above ^{Observation} ~~direction~~ the OA is ordered at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

123/99

Dated : 12th March, 1999

(Dictated in Open Court)


(R. RANGARAJAN)
Member (Admn.)

16-3-99

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Copy to:

1. HONM
2. HRP M(A)
3. HSP M(J)
4. D.R. (A)
5. SPARE

28/3/99
1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWARI
MEMBER (J)

DATED: 12.3.99

ORDER/JUDGEMENT

~~MR./RA./SP.No.~~

IN

C.A. NO. 394/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

SRR

(9 copies)

केन्द्रीय प्रशासनिक विविक्त
Central Administrative Tribunal
देश / DESPATCH

23 MAR 1999

HYDERABAD BENCH